

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-128(PB)/2017**

**IN THE MATTER OF:**

Ienergizer It Service Pvt. Ltd.

.... Applicant

Vs.

Free Culture Apparels Pvt. Ltd. & Anr.

.... Respondents

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 20.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/  
Petitioner

: Mr. Ankit Singal, Advocate

For the Respondent

:

**ORDER**

Report from the Committee of Creditors has been received under Section 22(3)(a) of the IBC Code, 2016 intimating that the Interim Resolution Professional has been continued as a Resolution Professional, namely Shri Ashok Kumar Juneja. The report is taken on record and shall be taken into account at the time of final consideration of Resolution Plan.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

20.11.2017  
V.Sethi